

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**MA No.3281/2017 in
O.A No.4656/2015**

**Reserved On:06.07.2018
Pronounced on:16.07.2018**

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Association of Qualified & Trained Technologies
Through its General Secretary,
Shri Naveen Nischal Sharma
R/o B-306/2, Gali No.25,
Ashok Nagar, Shahdara,
Delhi-110093.
2. Shri Lakhpat Tanwar
S/o Shri Raghu Raj Singh Tanwar
R/o Vasant Vihar,
Behind ITI Campus, Palwal.

(By Advocate: Shri Anurag Singh Tomar for Shri D.S. Chowdhury)

Versus

1. Union of India,
Through its Secretary,
Ministry of Health and Family Welfare,
Department of Health,
Nirman Bhawan,
New Delhi.
2. The Secretary,
Ministry of Finance,
Department of Expenditure,
North Block,
Central Secretariat,
New Delhi-110001.
3. All India Institute of Medical Sciences
Through its Director,
Ansari Nagar,
New Delhi-110029.Respondents

(By Advocate: Dr. Swati Jindal for Ms. Preeti Singh)

ORDER

By Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. In the circumstances and for the reasons mentioned therein and in the interest of justice, the delay in filing the OA is condoned and accordingly, the MA is allowed, however, subject to payment of cost of Rs.5000/- (Rupees Five Thousand Only) payable to the Delhi Legal Services Authority within 3 weeks from the date of receipt of this order.
3. On payment of the cost, list the OA for final hearing on 17.08.2018 since the pleadings are also complete in the OA.

(NITA CHOWDHURY)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

RKS